

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 120

IA(I.B.C)/309 (CH)2024

CP (IB) No. 126/Chd/J&K/2023

IN THE MATTER OF:-

Gangzur Adventure Lodge Pvt. Ltd

...Petitioner

Under Section: 59(7) and Rule 11 of NCLT, 2016

Order delivered on 16.04.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Achintaya Soni, proxy counsel for Ms. Anmol
Gupta, Advocate

For the RoC : None

ORDER

IA(I.B.C)/309 (CH)2024

The present application has been filed to place on record additional documents e-Form GNL-2. The same is taken on record and IA No.309/2024 is ***disposed of*** and the same be tagged with the main petition for reference purpose.

CP (IB) No. 126/Chd/J&K/2023

It is stated by Id. proxy counsel for the petitioner that RoC report is still awaited. It is seen that on the last date of hearing, the file was not taken up therefore, Id. proxy counsel for the petitioner is directed to inform the next date of hearing to RoC within three days through e-mail and place the said e-mail along with an affidavit on record for effective hearing of the matter. In the meantime, RoC is directed to file the report

within two weeks with a copy in advance to the counsel opposite and matter be listed on 16.05.2024.

Sd/-

(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)